

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 88602 of 2018

(Arising out of Order-in-Appeal No. SM/CGST & CX/Bhiwandi/APP-164-165/17-18 dated 22.05.2018 passed by the Commissioner(Appeals), CGST & Central Excise, Mumbai)

M/s Resonance Specialists Ltd.

.....Appellant

Plot No. T-140, Tarapur
MIDC Area, P.O. Boisar
Dist. Thane-401 506

VERSUS

C.C.G.ST., Palghar

.....Respondent

Palghar Commissionerate
GST Bhavan, 5th Floor
Plot No. C-24, Block-E,
Bandra-Kurla Complex
Bandra (East),
Mumbai-400 051

APPEARANCE:

Shri Pranav Bhoir, Company's Employee for the Appellant
Shri Anil Choudhary, Deputy Commissioner Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85118 / 2020

Date of Hearing: 20.01.2020

Date of Decision: 20.01.2020

PER: AJAY SHARMA

A communication has been filed on behalf of the Appellant stating that the Appellant have already applied under the Sabka Vishwas Scheme, 2019 with a competent authority and a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax

dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) has been issued by the authority concerned on 14.01.2020.

2. In view of above, the Appeal filed by the Appellant ceases to exist and the same is accordingly dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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